## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

OA No.215/88

Date of decision: 23-8-1993

WITH

OA No.1939/88

Shankarsan Dash

...Applicant:

Versus

Union of India & Others

... Respondents

CORAM:

THE HON'BLE MR. JUSTICE V.S.MALIMATH, CHAIRMAN. THE HON'BLE S.R.ADIGE, MEMBER (A).

For the applicant

.7.Shri L.K.Bhushan, Counsel

## JUDGMENT (ORAL)

## (Hon'ble Mr. Justice V.S.Malimath, Chairman):

After these cases were heard for some time, the learned counsel for the petitioner rightly and fairly sought our leave to withdraw both these applications without prejudice to his taking up all the contentions which he has taken in these cases at the appropriate time if and when it becomes necessary. We reserve that liberty to raise such contentions which he has taken in these cases in the event of it becoming necessary to approach this Tribunal after the final disposal of the cases. Reserving aforesaid, these cases are dismissed liberty as withdrawn. No costs.

(S.R.ADIGE) MEMBER (A)

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